

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.4751
TO BE ANSWERED ON 15.12.2016**

CONFERENCE OF STATE MINISTERS OF POWER

4751. SHRI PARVESH SAHIB SINGH:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government has hosted a Conference of State Ministers of Power recently in order to review the implementation of the central schemes and programmes in the power sector;**
- (b) if so, the details thereof;**
- (c) the details of the suggestions made during the conference and the outcome thereof;**
- (d) whether the Government has proposed any changes to the central schemes and programmes in pursuance of the said conference; and**
- (e) if so, the details thereof?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) to (e): Yes, Madam. The last Conference of Power, Renewable Energy and Mines Ministers of States and Union Territories (UTs) was held at Vadodara, Gujarat on 7th & 8th October, 2016, to review the implementation of the central schemes and programs in the Power, Renewable Energy, Coal and Mines Sectors. Based on the deliberations on Conference Agenda as well as suggestions made during the Conference, 58 resolutions were adopted. The resolutions adopted in the Conference are given at Annexure.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 4751 TO BE ANSWERED IN THE LOK SABHA ON 15.12.2016.

RESOLUTIONS ADOPTED AT THE CONFERENCE OF POWER, RENEWABLE ENERGY AND MINES MINISTERS OF STATES AND UNION TERRITORIES (UTs) WAS HELD AT VADODARA, GUJARAT ON 7TH & 8TH OCTOBER, 2016

POWER DISTRIBUTION

- 1) States which have not yet joined Ujwal Discom Assurance Yojana (UDAY) and desire to do so, will give in-principal approval by 30th November, 2016 and finalize MoU latest by 31st December, 2016.
- 2) All states under UDAY will upload operational parameters monthly and financial parameters quarterly on UDAY portal for better monitoring.
- 3) States will award the works relating to electrification of un-electrified villages latest by 30th November 2016 and remaining works sanctioned under Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY) not later than 31st March 2017.
- 4) States will electrify all remaining un-electrified villages by 31st December, 2016 except those in Left Wing Extremism (LWE) areas and remote hilly regions, for which efforts will be made by the concerned States to electrify such villages by 1st May, 2017.
- 5) States reiterate to ensure access to electricity to 100 % households in 18452 villages by 15th August, 2017 by organizing camps in these villages with on-spot completion of necessary formalities and release of electricity connections on priority.
- 6) States also reiterate the timelines as shown below, agreed in the previous conference held in June 2016 to provide electricity access to 100% households in all the villages in India:

Sl. No.	State	Target
1.	West Bengal , Haryana, Kerala, Goa, Himachal Pradesh, Tamil Nadu and UTs	March 2017
2.	Maharashtra, Telangana and Chhattisgarh	March 2017 (Except LWE Areas) March 2018 (LWE Areas)
3.	Jammu & Kashmir	15th August 2017
4.	Sikkim	March 2018
5.	Assam, Odisha, Rajasthan, Madhya Pradesh	March 2018
6.	Bihar	20 lakh Households by March 2017 and all remaining households by December 2018
7.	Uttar Pradesh	90 Lakh Households by March 2018 and balance by March 2019
8.	Uttarakhand and other remaining States	December 2017

- 7) States will provide Feeder wise tagged consumer information as per the Common Data Format provided by REC Transmission Power Company Ltd by 15th November 2016.

- 8) States will integrate existing Meter Data Acquisition System (MDAS), DISCOM website & Call centers with Urja Mitra App and agree to provide customer information about outages through SMS by December 2016.
- 9) States will share Master data and Java Script Object Notation (JSON) formats of 11KV Rural Feeders for integration with National Power Portal (NPP) by October, 2016.
- 10) States will facilitate installation of modems & implementation of Rural Feeder Monitoring Scheme by December, 2016.
- 11) States will submit proposals for IT enablement of balance 2600 towns under Integrated Power Development Scheme (IPDS) by 31st December, 2016, to enable sanction by Ministry of Power (MoP) by 31st January, 2017. Subsequently, States will appoint implementing agencies progressively but not later than 31st March 2017 so as to complete projects no later than 30th September, 2017.
- 12) States will ensure issuance of NIT and subsequent award for IPDS projects not later than 31st December, 2016 and claim next tranche of grant as per scheme guidelines by 1st January, 2017.
- 13) States (Rajasthan-81, J&K-21, Tamil Nadu-21, Puducherry-4, Goa-2, Arunachal-10, Nagaland-9, Mizoram-8, Meghalaya-4, Manipur-1, Bihar-1, Jharkhand-5) will ensure Go-Live of balance towns under R-APDRP Part-A(IT) by 31st March 2017.
- 14) States (especially UP, Rajasthan, TN, Haryana) will ensure porting data from 11KV feeders of Go-Live towns to Urban Distribution Feeder Monitoring System (UDFMS) and ensure pushing transaction data on regular basis by 31st March 2017. States will use the feeder monitoring data as a management tool to ensure better power reliability and AT&C loss reduction as per UDAY.
- 15) States will ensure sanitization of data provided for 'URJA App' to ensure accurate information about various "consumer-related" and "DISCOM-related" parameters in public domain.
- 16) All States to ensure provision of reporting power theft on '1912' and make it toll-free.

HYDRO POWER

- 17) Incentives available to Small Hydro Projects 25 MW may be extended to the power project upto 100 MW. For others, a case to case approach may be considered.
- 18) Entire Hydro Power may be deemed as Renewable Energy.
- 19) Extending low cost credit to Hydro Power Project and access to NCEF will be explored.
- 20) Hydro Power may be included under RPO, as a separate component.

TRANSMISSION

- 21) States resolve to adopt the guidelines issued by MoP via OM No. 3/7/2015-Trans dated 15th October, 2015 to have a uniform methodology for payment of compensation for "Right of Way" of transmission lines
- 22) A Committee having Members from Ministry of Power, Railways, CEA and POSOCO will be constituted to frame guidelines for permitting crossing of railways lines by transmission lines so that process of approval for such crossing could be expedited.

UTILIZATION OF URS POWER

- 23) States shall use the option of lending URS (Un-requisitioned surplus) power to reduce the cost of power. If required, necessary changes in regulation / grid code may be made to provide for a deemed approval by procurers upto, say 50%, in case where producers do not give current on time.**
- 24) A committee will be constituted on "Merit Order Dispatch" under the Chairmanship of Chairman, CEA with ToR given in Annexure.**

FLEXIBILITY IN COAL UTILIZATION

- 25) State shall use the provision of flexibility in coal utilization to further reduce the cost of power. MoC shall facilitate in getting the supplementary agreement signed at the earliest with NTPC and States.**

National Electricity Plan (NEP)

- 26) States to study the draft National Electricity Plan prepared by Central Electricity Authority (CEA) and circulated to the States and send their comments by end of November 2016.**

CAPTIVE GENERATION

- 27) States to send their comments on the proposed amendment in the Rules put on website by MoP (of Captive Power generation provisions). States will send changes required in regulatory framework, if any, to be taken up with the FOR (Forum of Regulators) within two weeks.**

ENERGY CONSERVATION

- 28) States shall mandate ECBC by December 2017 with the objective that new commercial buildings will be ECBC compliant.**
- 29) States will establish ECBC Cells by December 2017 in State Urban Development Departments / PWDs to support and implement energy efficient building construction.**
- 30) States will implement state-wide regulatory mechanism by December, 2017 for mandating the use of BEE Star Labelled pump sets, as far as possible, for new agriculture pump connection, including solar pump sets.**
- 31) States will endeavour to implement the Agriculture Demand Side Management projects through Savings based model or Annuity based model as suitable for their States.**

COAL RELATED ISSUES

- 32) State GENCOs shall clear the outstanding over dues in monthly installments latest by 30th June, 2017 (with interest/surcharge). In case of any disputed dues, the same may be settled with mutual reconciliation or alternatively the issues may be taken up in ADRM for speedy resolution.**
- 33) In view of sufficient indigenous coal availability unless technically required or commercial commitments to be fulfilled, States shall endeavour that no coal based power plant shall import coal.**

RENEWABLE ENERGY SOURCES

- 34) Potentially rich areas for installation of Renewable Energy Projects will be identified and advance planning for evacuation and transmission of Renewable Power in an effective and coordinated manner will be carried out. Necessary regulations to do advance planning and creation of infrastructure will be drawn up for consultation by 31st January, 2017.**
- 35) Around 19,300 MW of solar capacity has been tendered. States will facilitate setting up of these power plants and sign PPAs/PSAs as may be required, addressing issues of unilateral termination, “must run” status and payment security mechanisms.**
- 36) Fresh tendering of solar projects including PPAs, up to 20,000 MW will be done by 30th June, 2017.**
- 37) States will ensure speedy implementation of renewable projects, by addressing issues of Land acquisition, PPAs and Grid Integration.**
- 38) Renewable Energy projects are “must-run” projects and, therefore, they are not to be backed down. In case of backing down charges will have to be paid. Necessary regulations in this regard will be formulated.**
- 39) For promotion of Solar Rooftop Projects, SERCs of Jammu & Kashmir, Telangana, the North-eastern States, except Assam and Tripura shall notify regulations to allow net metering/ feed-in-tariff by 31st March, 2017. Further, DISCOMs will streamline their processes and develop online mechanisms by 30th June, 2017 to provide grid connection.**
- 40) Kisan Urja Sashaktikaran Mission (KUSUM), the proposed Mission, would enable optimal use of waste lands and encourage hybridization and enable earning of additional income for farmers. Concerned DISCOMs shall be responsible for providing connectivity of the farmer's solar PV power project to the nearest grid sub-station.**
- 41) States will adhere to time schedules for achieving Project commissioning of over 25,000 MW of renewable energy projects during the Financial Year. If need be, SPDs, who complete & commission the projects ahead of scheduled date will not be penalized.**
- 42) The States shall discourage squatting on wind-potential sites by ensuring strict adherence to the time line fixed for installation of projects.**
- 43) The States shall take stock of wind power projects already commissioned and yet to be commissioned. The issue of signing PPAs will be resolved in a time bound manner.**
- 44) The States shall evolve a mechanism for timely payment to solar and wind power generators and will ensure that, in no case, the delay is more than 2 months (paid with interest). Further, transparent norms will be followed for payment to all parties equitably, with no discrimination between solar and wind generators.**
- 45) For smooth implementation of AJAY scheme for street lights' electrification, eligible States and DISCOMs shall provide full assistance to EESL for installation by 31st March, 2017. Similarly for providing solar lamps to students, the States shall provide support to IIT-Bombay and SECI.**
- 46) In off-grid schemes, the States shall follow transparent process for ensuring competitive pricing in all segments of renewable energy. Such projects can be used for energizing the un-electrified households.**

- 47) **The State shall start forecasting and scheduling of wind power either by utilizing the services of NIWE or any other agency. Metering and communication infrastructure shall be installed at all pooling stations for real time generation of data. The States shall finalize and notify the mechanism for scheduling and forecasting for intra-state transmission of solar and wind power.**
- 48) **Intra-state transmission & wheeling charges will be levied on kWh basis to facilitate both intra and inter-state sale of renewable power in the States.**
- 49) **Issues relating to (a) Unilateral termination (b) “Must-run” and (c) Payment security will be addressed urgently so that tariff of renewable energy comes down further.**
- 50) **The States shall initiate capacity building of DISCOMs/SERC/SNA officers and entrepreneurs in renewable energy. Further, each State may nominate maximum number of official for training programme being conducted by MNRE.**
- 51) **States shall make rooftop solar installation mandatory in all new buildings / constructions. Further, the process of approval for rooftop solar subsidy and approval of building plan approved by Municipal Corporation shall be integrated.**

MINES

- 52) **Preparedness for e-auction of Major Mineral Blocks- The State Governments to auction 61 proposed blocks in 2016-17 and also re-auction the annulled blocks by March, 2017. Further, the States will expedite the mineral auction preparedness for 2017-18 and beyond.**
- 53) **Setting up of District Mining Fund (DMF) –The DMF will be set up in all districts by the States. Identification and implementation of projects under DMF will be done in line with the PMKKKY (Pradhan Mantri Khanij Kshetra Kalyan Yojana) Scheme. The DMF needs to be constituted for Minor Minerals also by the State Government. The State Governments should regularly monitor collection of funds and implementation of schemes under DMF, to give the maximum benefit to local people. The State Governments to prepare the portal for PMKKKY on the lines of the portal developed by State Government of Odisha.**
- 54) **Exploration Policy – The mechanism/procedure to be followed for reverse auctioning/allotment of exploration blocks under the New Mineral Exploration Policy will be finalized by the Ministry of Mines.**
- 55) **Star Rating- The system of Star Rating also to be adopted by the State Governments for minor minerals.**
- 56) **Curbing Illegal Mining through Mining Surveillance System (MSS) - The States are required to get the field verification done of the trigger generated by the MSS within the specified time period of 7 days, through the district level officers. The district wise nodal officers to whom the triggers should be sent may be registered with the MSS. The State Governments will support the Government of India’s initiative of development of Mining Surveillance System (MSS) for major minerals. The State Governments to take up the project of Satellite Mapping and Digitization for Minor Minerals by January, 2017.**
- 57) **Minor mineral rules –Transparent systems for grant of mineral concessions for minor minerals will be adopted by the States, so that the directives issued by the Ministry, under 20A, should be in place by December, 2016.**

- 58) Processing of saved Mining Lease Applications before 11th January, 2017 - The State Governments will expedite the decisions on cases pending for action or decisions, on their part, in respect to the mining lease applications which were saved by Section 10A (2) (c) of the MMDR Act, subject to fulfillment of the conditions of the previous approval or of the letter of intent, with the time line up to 11th January, 2017.**
